

Is there any dialogue between the State and the Centre in regard to Central jurisdiction over the various factories. There is not only one, but there are many factories. Otherwise, people will be demoralised, if they can just be treated like this by the State Government and handcuffed? They have a right to be court-martialled; otherwise the law must take its own course

SHRI SWARAN SINGH : I agree with the hon. lady member that law should take its course. She asked me what do we propose to do? In this particular case, the action that we took has enabled now the lady member to quote a sentence from the observation of the High Court Judge. We took up these cases in courts of law. Four persons were arrested. One of them was released by the Magistrate. We had to go to the Sessions Court and two were released on bail. For the fourth officer, we had to go to the High Court. He has also been released on bail. I have seen the press report. I have not seen the certified copy of the judgment. But I have seen the press report of the observations which are said to have been made by the hon. Judge of the Calcutta High Court. This is really a pursuit of legal remedies that are open to the Government—Central Government and State Government—and we will be perfectly satisfied if the State Government also pursues legal remedies. Even about interpretation of law, there can be a difference of opinion. But that is capable of being sorted out by the High Court, by the Supreme Court, and by the functioning of the Courts which interpret the legal aspect.

About hand-cuffing, if the press report is correct, the Judges of the High Court have already given their opinion and it is for the West Bengal Government to be the wiser as a result of those observations.

12.42 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORTS OF DEVELOPMENT COUNCILS FOR INORGANIC CHEMICAL

INDUSTRIES AND HEAVY ELECTRICAL INDUSTRIES

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (THRI BHANU PRAKASH SINGH) : On behalf of Shri F. A. Ahmed, I beg to lay a copy each of the Annual Reports of the following Developments Councils for the year 1967-68, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951 :—

- (1) Development Council for Inorganic Chemical Industries.
- (2) Development Council for Heavy Electrical Industries.

[Placed in Library. See No. LT-841/69]

SHRI N. K. SOMANI (Nagpur) : May I say something on item No. 3?

MR. SPEAKER : Unless there is something objectionable, there is no discussion usually on Papers laid on the Table.

SHRI N. K. SOMANI : If you allow me, I would like to say something. Yesterday, Shri George Fernandes made an observation that the reports of the various Ministries, delegations and Development Councils are being unduly delayed and the Government of India is very careless in its ways. I would like to bring it again to your notice that 1967-68 expired at the end of March 1968. I know that these Developments Councils have absolutely no status because their recommendations are always ignored. Now after thirteen months, their reports are placed here. May I know from the hon. Minister why he took thirteen months to lay these reports on the Table of the House when most of other Ministries have already filed their reports for 1968-69?

SHRI BHANU PRAKASH SINGH : I shall try to find out the reasons and inform the hon. Member.